

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3354 of 2021

Niraj Kumar Rawani.

....**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate

For the State : Mr. Shailendra Kumar Tiwari, Special P.P.

02/13-4-2021

Heard the parties.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020.

The petitioner and others were apprehended by the police and from his possession, Mobile and SIMS were recovered. He was suspected to be involved in cyber crime. The petitioner is in custody since 1.12.2020. It appears that the petitioner does not have any criminal antecedent as stated in this application.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Deoghar in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020, subject to the condition that one of the bailers should be close relative of the petitioner.

(Rongon Mukhopadhyay, J)

Rakesh/-